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ו ורואד פודי

JOINT SITTING OF THE HOUSES OF PARLIAMENT

Saturday, May 6, 1961/Vaisakha 16, 1883 (Saka).

The Houses of Parliament met in joint sitting in the Central Hall of Parliament House at Eleven of the Clock.

[Mr. Speaker in the Chair]

WELCOME ADDRESS

Shri M. L. Dwivedi (Hamirpur): On a point of order....

Mr. Speaker: Order, order. There can be no point of order before the proceedings commence.

Members of Parliament, I welcome you all to this Joint Sitting of both the Houses of Parliament. This is a unique occasion in the annals of, in the history of, our Parliament since its inception. I hope and trust that goodwill will prevail among all sections during the deliberations, that they will be conducted in a spirit of harmony and peace, and that as far as possible, an attempt will be made by all sections to arrive, if possible, at an agreed solution.

TRIBUTE TO MEMORY OF PANDIT MOTILAL NEHRU

Mr. Speaker: Before we proceed further with the work assigned to us for the day, I would like to pay my humble tribute, along with you, to the memory of one of the most illustrious

sons of our land, Pandit Motilal Nehru.

Today, his centenary is being celebrated all over our country, without any distinction of either party or colour or creed. Though he was born a prince, he made himself a prince among men quite early in his life. He was a lawyer and made his mark in that capacity. He was, no doubt, in those days, a moderate politician, but soon, he changed over into almost a revolutionary. Jallianwala Bagh marked a change in his career. agreed to be the Chairman of that committee, and after he found about those atrocities, he was easily converted and became one of the foremost disciples of Mahatma Gandhi. The manner in which he shed all his old clothes and from a prince's began to lead a very hard life and never hesitated to go to jail as often as it was necessary shows that was an outstanding figure, who made his mark and who has left behind him a mark to be copied by all of us.

Sc far as we parliamentarians are concerned, he has left his indeliable mark within the precincts of this House; at a time when the vista was bleak, and when there was absolutely no chance of dislodging the previous rulers, he, here, as a bold fighter in the Opposition, as leader of the Swaraja Party, laid strong foundations of democracy for all times to come, which we can usefully copy. May his memory be ever green!

Though he is not physically present with us, his stately figure both in his person and in his spirit is here in this Hall to inspire us. Let his [Mr. Speaker]

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spirit dominate over all our deliberations and guide us to our destination.

He could have easily lived a full hundred years to see the fruition of his efforts both inside Parliament and outside, but he did not live to see it. If, during those days, there had been a responsible government, then, account of the many resolutions which he threw out almost unanimously and defeated the Government, he, in a responsible system of government. could have changed the Government and taken up the Ministry himself, but he did not do so. Fortunately for us, he has left and made a gift to us of his illustrious son who has taken that place and who is guiding the destinies of our land. There is not a member of his family, whether man or woman, who did not sacrifice and place his or her all at the service of the Motherland.

He was a great statesman. He drafted a Constitution in those days. He was a bold fighter. He fought without rancour and took defeat without bitterness.

Let us follow his example today. Let his memory be kept alive in our minds. Let our parliamentarians take his lesson to heart and make this Parliament one of the, if not, the, most outstanding Parliaments of the world.

Now, let me proceed to the work before us.

DOWRY PROHIBITION BILL

LAID ON THE TABLE, AS PASSED BY BOTH HOUSES WITH AMENDMENTS AGREED TO

Shri M. L. Dwivedi (Hamirpur): I have got a point of order....

Mr. Speaker: Order, order. I am coming to his point of order.

We are meeting today in pursuance of a summons issued to all Members of both Houses of Parliament to meet and deliberate and decide upon matters of difference which have arisen between the two Houses. Formally, I shall ask the Secretary to lay the Bill over which we are going to have discussion and with respect to which amendments on points of disagreement hove to be tabled, on the Table of the House. Let that Bill be formally laid on the Table. Thereafter, I shall hear the point of order.

Secretary: I lay on the Table the Bill to prohibit the giving or taking of dowry as passed by Lok Sabha and Rajya Sabha with the amendments agreed to by both the Houses.

11.05 hrs.

POINT RE: PROCEDURE

श्री म० ला० द्विबेदी (हमीरपुर) : ग्राध्यक्ष महोदय, ग्राज का जो यह दोनों सदनों का मिला-जुला सत्र बुलाया गया है उसके लिये प्रक्रिया में प्रोभीजर में, जो लिखा हुमा है वह इस प्रकार है :

"The Secretary shall issue a summons to each Member specifying the time and place for a joint sitting.".

इसमें यह नहीं बतलाया गया कि कितने समय की सूचना दी जानी चाहिये। लेकिन साथ ही साथ ७वें रूल में लिखा हुमा है:

"At any joint sitting the procedure of the House shall apply with such modifications and variations as the Speaker may consider necessary or apropriate."

जहां तक मेरा रूपाल है, इस सत्र का बुलाया जाना परम्पराम्नों के मनुकूल नहीं है। इस कारण या तो इस कार्रवाई को स्थगित कर देना चाहिये या प्रघ्यक्ष महोदय इस पर ग्रपना मोडिफिकेशन जारी करें।